

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 254 OF 2019 &  
IA NOS. 809, 810, 811, 1170, 1579 & 1587 OF 2019**

**Dated: 23<sup>rd</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Petronet MHB Ltd. ... Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Parijat Sinha  
Mr. Rudra Dutta  
Ms. Arushi Bhatnagar

Counsel for the Respondent(s) : Mr. E. Zafar  
Ms. Shrutika Shridhar  
Mr. Sushant Chaturvedi for R-1

Mr. Rajat Navet  
Ms. Priya Puri  
Mr. Yati Sharma for R-2

Mr. Matrugupta Misra for R-4

Mr. P.R.Jain  
Mr. Saurabh Jain for R-6

**ORDER**

**IA Nos. 1579 & 1587 of 2019**

***(Applns. for condonation of delay in filing reply by Respondent Nos. 4 & 6)***

For the reasons stated in the applications, the applications are allowed and replies are taken on record. Applications are disposed of.

**APPEAL NO. 254 OF 2019 & IA NOS. 809, 810, 811 & 1170 OF 2019**

Admit. Issue notice to the Respondents returnable on 06.09.2019. Dasti, in addition, is permitted.

List the matter on 06.09.2019. In the meantime, learned counsel for the Appellant may file rejoinder to the reply filed by Respondent Nos. 4 & 6 on or before 06.09.2019 after serving copy on the other side.

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
*Bn/kt*

**(Justice Manjula Chellur)**  
**Chairperson**